

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
**COURT-I**  
*(through hybrid mode)*

**Item No. 104**

**CP(IB) No. 226/Chd/Pb/2022**

**IN THE MATTER OF:**

Suman Nanda, PG, S. Nanda  
Industries Pvt. Ltd.

...Petitioner

**Under Section: 94, IBC 2016**

**Order delivered on 24.01.2024**

**CORAM:**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**Sh. Umesh Kumar Shukla**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner

:

Ms. Niharika Sohal, Proxy

For Ms. Manveen Narang, Adv.

For the RP

:

None

**ORDER**

It is seen that Mr. Bishwa Ranjan Chatterjee was appointed as RP, and on the last date of hearing, none was present on behalf of RP. Even today, there is no representation on behalf of RP. As a matter of indulgence, last opportunity is granted to learned counsel for RP to file the report and to explain the reasons why the report has not been filed. Let the same be filed within one week with a copy in advance to the counsel opposite. Registry is directed to send e-notice to the RP within one week and place on record proof of service within one week and a copy of this order be sent to the Chairman of IBBI for initiating appropriate action against the RP. List on 05.03.2024.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti